

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal Nos. 148, 149 of 2014
Appeal No. 150 of 2014 & I.A. No. 453 of 2014
Appeal No. 151 of 2014 & I.A. No. 454 of 2014
Appeal No. 152 of 2014

Dated : 12th December, 2014

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Torrent Power Ltd. Appellant(s)

Versus

Gujarat Electricity Regulatory Commission Respondent(s)
Commission

Counsel for the Appellant(s) : Ms. Deepa Chawan
Mr. H.S. Jaggi

Counsel for the Respondent(s) : Ms. Suparna Srivastava a/w
Mr. S.R. Pandey &
Mr. S.T. Anada (Reps.)
for R.1

ORDER

I.A. Nos. 453 & 454 of 2014
(Appls. for amendment of Appeals)

We have heard the learned counsel for the parties.

In view of the fact that the State Commission has no objection to the amendment of Appeal Nos. 150 & 151 of 2014, the Applications for amendment of Appeals are allowed.

As agreed by the learned counsel for the parties, post the main Appeals for hearing on **08.01.2015**.

(Rakesh Nath)
Technical Member
Hcj/Ts

(Justice Ranjana P. Desai)
Chairperson